

(Value Rs. in crores)

(Qty. in lakh bales of 170 Kg. each)

Year	Production	Export		Import	
		Qty.	Value	Qty.	Value
1989-90	135.75	13.71	610.52	Nil	Nil
1990-91	117.00	11.90	620.54	Nil	Nil
1991-92	119.00	0.77	38.75	*3.00	180

*Cotton imports during 1991-92 were made by exporting private imports mills under Advance Licensing Scheme.

Treatment of Dearness Allowance as Dearness Pay

4316. SHRI V.S. VIJAYARAGHAVAN:
 SHRI PHOOL CHAND VERMA:
 SHRI ANBARASUERA:
 DR. Y.S. RAJASEKHAR REDDY:

Will the Minister of FINANCE be pleased to refer to the reply given to Starred Question No. 246 on March 13, 1992 and state:

(a) whether the Expert Group has been constituted to examine the proposal for appointment to Permanent Wage Review Committee;

(b) if so, the names of its members and the latest position in this regard;

(c) the time by which the Export Group is likely to submit its report; and

(d) the progress made so far in regard to treatment of a portion of Dearness Allowance as Dearness Pay?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): (a) to (c). No, Sir. However, the demand of the Staff Side for setting up of a Permanent Wage Review Body was discussed in the National Council (JCM). It was decided that an Expert Group would be set up to study the structure of emoluments of the employees of Central Government and Public Undertakings and submit a document for consideration of the Government. Accordingly, a Committee of Experts has been set up *vide* Ministry of Finance O.M. No. 1 (19)/91-EII(B) dated 6th April, 1992 reproduced as statement. The tenure of this Committee has been extended upto 31.12.92. The report of the Committee is awaited.

(d) This was discussed in the last meeting of the National Council (JCM) held on the 7th November, 1992. It was decided that a meeting of the National Council could be convened some time in April, 1993 to further deliberate on this issue.

STATEMENT

The Government of India have decided to constitute a high level Committee of Experts to study and examine the structure of emoluments. viz. Pay, Dearness Allowance and other allowances including perquisites

admissible to the employees in the Central Government, Public Sector Enterprises and Nationalised Banks, etc. *Inter alia* for preparing a document to enable the Government to take a view on the trends of wages of employees in these sectors and to consider

evolving a common formula for the grant of Dearness Allowance.

The composition of the Committee of Experts shall be as follows:-

(i) Shri H.N. Ray	:	Chairman
(ii) Shri V. Atal	:	Member
(iii) Shri B. Swaminathan	:	Member

3. The terms of reference of the Committee shall be as follows:-

- (i) To study the Dearness Allowance and wage structure of Central Government employees and the employees of the Public Sector Undertakings, Nationalised Banks, Statutory Corporations, etc. including principles governing Dearness Allowance and pay.
- (ii) To analyse the gap in emoluments of the Central Government employees vis-a-vis employees of Public Sector Undertaking etc. giving the weightage to the difference in job contents for the posts similar in nature.
- (iii) Based on the study and examination, prepare a document for consideration of the Government to take a view on the following aspects:-
 - (a) The trend for wage revision and narrowing down the gap in emoluments in the Central Government vis-a-vis employees of Public Sector Enterprises keeping in view the economic conditions and resource constraints;
 - (b) To evolve a common formula for grant of Dearness Allowance to Central Government employees as well as

employees of the Public Sector Undertakings, Nationalised Banks and Statutory Corporations, etc. keeping in view the wage structure, allowances, perks and terminal benefits, etc. available to different employees in different sectors;

- (c) The principles, policy and formula for Dearness Relief to the Pensioners;
- (d) The periodicity of revision of wages, Dearness Allowance and Dearness Relief.

4. The Headquarters of the Committee will be at New Delhi. The Committee will devise its own procedure and may call for such information as considered necessary.

5. The Department of Expenditure will provide the Secretariat for the Committee.

6. The Committee will submit the document to the Ministry of Finance within a period of 4 months.

-Sd-

(P.G. NELE)
Addl. Secretary to the
Government of India.

[Translation]

gional Rural Banks in Bihar during the last three years?

Deposits by FRBs in Bihar

4317. SHRI RAM LAKHAN SINGH YADAV: Will the Minister of FINANCE be pleased to state the deposits mobilised and the amount of loans disbursed by the Re-

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): The deposits mobilised and the amount of loans disbursed by the Regional Rural Banks (RRBs) in Bihar during the last three years are as under:-

(Rs. in lakhs)

Deposits mobilised		Loans disbursed	
As at the end of March	Amount	During April March	Amount
1990	59334	1989-90	9571
1991	69039	1990-91	7158
1992	77869	1991-92*	3612

*1991-92 data provisional and in respect of 9 out of the 22 banks.

(e) by what time it will take to repay the foreign loan?

[English]

Foreign Debt

4318. SHRI B.L. SHARMA PREM: Will the Minister of FINANCE be pleased to state:

(a) whether the Government have applied for a loan of 89 billion from IMF for disbursement @ 3 billion in each year;

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESH-WAR THAKUR): (a) No, Sir. We have, however, undertaken preliminary discussions with the IMF for an Extended Fund Facility arrangement for 3 years with a blend of ESAF resources. Negotiation for this arrangement will be undertaken next year.

(b) to (e). Does not arise.

(b) if so, what would be the total foreign loan including the first instalment of \$ 3 billion;

Fifth Wages Negotiation in Coal Industry

(c) what is the rate of loan repayment in each year;

4319. SHRI HARADHAN ROY: Will the Minister of COAL be pleased to state:

(d) what is the percentage of foreign debt relative to national income; and

(a) whether the Fifth Wages Negotiation in coal industry has not yet started;